

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 100/TT/2017**

**Coram:**

**Shri Gireesh B. Pradhan, Chairperson  
Shri A.K. Singhal, Member  
Shri A.S. Bakshi, Member  
Dr. M.K. Iyer, Member**

**Date of Order : 29.06.2017**

**In the matter of:**

Approval of transmission tariff for 2 Nos. 400 kV line bays alongwith 2 Nos. 80 MVAR Switchable Line Reactor at 400 kV Siliguri Sub-station and 2 Nos. 400 kV line bays (for 400 kV D/C Siliguri-Bongaigaon TL) at Bongaigaon Sub-station (Actual COD: 14.11.2014) under Transmission Schemes for enabling import of NER/ER surplus power by NR in Eastern Region from COD to 31.3.2019, under Regulation-86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014.

**And in the matter of:**

Power Grid Corporation of India Limited  
"Saudamini", Plot No.2,  
Sector-29, Gurgaon -122 001

**.....Petitioner**

**Vs**

1. Rajasthan Rajya Vidyut Prasaran Nigam Limited,  
Vidyut Bhawan, Vidyut Marg,  
Jaipur-302 005
2. Ajmer Vidyut Vitran Nigam Limited,  
400 kV GSS Building (Ground Floor),  
Ajmer Road, Heerapura, Jaipur
3. Jaipur Vidyut Vitran Nigam Limited,  
400 kV GSS Building (Ground Floor)  
Ajmer Road, Heerapura, Jaipur



4. Jodhpur Vidyut Vitran Nigam Limited,  
400 kV GSS Building (Ground Floor),  
Ajmer Road, Heerapura, Jaipur
5. Himachal Pradesh State Electricity Board,  
Vidyut Bhawan, Kumar House Complex Building II,  
Shimla-171 004
6. Punjab State Electricity Board  
The Mall, Patiala-147 001
7. Haryana Power Purchase Centre,  
Shakti Bhawan, Sector-6,  
Panchkula (Haryana)-134 109
8. Power Development Department,  
Govt. of Jammu and Kashmir,  
Mini Secretariat, Jammu
9. Uttar Pradesh Power Corporation Limited,  
(Formerly Uttar Pradesh State Electricity Board),  
Shakti Bhawan, 14, Ashok Marg, Lucknow-226 001
10. Delhi Transco Limited,  
Shakti Sadan, Kotla Road,  
New Delhi-110 002
11. BSES Yamuna Power Limited,  
BSES Bhawan, Nehru Place,  
New Delhi
12. BSES Rajdhani Power Limited,  
BSES Bhawan, Nehru Place,  
New Delhi
13. North Delhi Power Limited,  
Power Trading & Load Dispatch Group,  
Cennet Building, Adjacent to 66/11kV Pitampura-3 Grid Building,  
Near PP Jewellers,  
Pitampura, New Delhi-110 034
14. Chandigarh Administration,  
Sector-9, Chandigarh



15. Uttarakhand Power Corporation Limited,  
Urja Bhawan, Kanwali Road, Dehradun

16. North Central Railway,  
Allahabad

17. New Delhi Municipal Council,  
Palika Kendra, Sansad Marg,  
New Delhi-110 002

.....**Respondents**

**For petitioner** : Shri Rakesh Prasad, PGCIL  
Shri S.S. Raju, PGCIL  
Shri S.K. Venkatesan, PGCIL  
Shri V.P. Rastogi, PGCIL  
Shri B. Dash, PGCIL

**For respondents** : Shri R.B. Sharma, Advocate for BRPL

### **ORDER**

The instant petition has been filed by Power Grid Corporation of India Limited (the petitioner) for approval of the transmission tariff in respect of 2 Nos. 400 kV line bays alongwith 2 Nos. 80 MVAR Switchable Line Reactor at 400 kV Siliguri Sub-station and 2 Nos. 400 kV line bays (for 400 kV D/C Siliguri-Bongaigaon TL) at Bongaigaon Sub-station in the Eastern Region in accordance with the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 (hereinafter referred to as "the 2014 Tariff Regulations"). The petitioner has submitted in the petition that the tariff for instant asset was initially claimed in Petition No. 42/TT/2013 as two distinct assets with COD of 1.4.2013 and 1.6.2013 respectively. However, the Commission shifted the COD to 14.11.2014 (as the power flow took place on the said date), vide order dated 10.6.2015 in Petition No. 42/T/2013, to match with the commissioning of



associated transmission line i.e. TBCB transmission line (400 kV D/C Siliguri-Bongaigaon), executed by Sterlite Limited. The representative of the petitioner submitted that an Appeal has been filed before the Hon'ble APTEL against the order dated 10.6.2015 and requested that pending disposal of their Appeal No. 198 of 2015, to grant Annual Fixed Charges (AFC) in terms of proviso (i) of Regulation 7(7) of the 2014 Tariff Regulations for the instant assets. It has been further submitted that the instant assets were scheduled to be commissioned on 1.4.2013 however, they were commissioned on 14.11.2014.

2. The details of capital cost claimed by the petitioner as per Auditors' certificate dated 6.9.2016 for the instant asset is as under:-

(₹ in lakh)

Approved apportioned cost as per RCE	Cost as on COD	Projected capital expenditure			Estimated completion cost
		2014-15	2015-16	2017-18	
2918.21	2450.66	18.76	137.34	159.83	2766.59

3. During the hearing of this petition on 20.6.2017, the representative of the petitioner prayed for grant Annual Fixed Charges (AFC) in terms of proviso (i) of Regulation 7(7) of the 2014 Tariff Regulations for the instant assets.

4. As per proviso (i) of Regulation 7(7) of the 2014 Tariff Regulations, the Commission may grant tariff upto 90% of the AFC of the transmission system or element thereof for the purpose of inclusion in POC charges in accordance with the Central Electricity Regulatory Commission (Sharing of Inter State Transmission charges



and losses), Regulation, 2010. Regulation 7(2) of the 2014 Tariff Regulations provides that the application for tariff should be made in accordance with the Central Electricity Regulatory Commission (Procedure for making of application for determination of tariff, publication of the application and other related matters) Regulations, 2004 (hereinafter referred to as "2004 Regulations"). Regulation 7 (4) provides that such an application shall be filed as per Annexure-I of these regulations.

5. We have considered the submissions of the petitioner. The petitioner has made the applications as per Annexure-I of the 2014 Tariff Regulations. The petitioner has also complied with the requirements of 2004 Regulations, such as service of the copy of the application on the beneficiaries, publication of notice and web hosting of the application, etc.

6. After carrying out preliminary prudence check of the AFC claimed by the petitioner and taking into consideration the time over-run in the instant petition, which shall be looked into detail at the time of issue of final tariff, the Commission has decided to allow tariff in terms of proviso (i) of Regulation 7(7) of the 2014 Tariff Regulations as given in para-7 of this order for 2014-15 to 2018-19.

7. The details of the tariff claimed by the petitioner and tariff allowed by the Commission are as follows:-

A. Annual transmission charges claimed by the petitioner are as under:-



(₹ in lakh)				
2014-15 (pro-rata)	2015-16	2016-17	2017-18	2018-19
311.59	837.02	863.99	878.48	878.98

B. Annual transmission charges allowed are as below:-

(₹ in lakh)				
2014-15 (pro-rata)	2015-16	2016-17	2017-18	2018-19
249.27	669.62	691.19	702.78	703.18

8. The AFC allowed in this order shall be applicable from the date of commercial operation of the transmission system and the billing, collection and disbursement of the transmission charges shall be governed by the provisions of Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges and Losses) Regulations, 2010, as amended from time to time. Further, the transmission charges allowed in this order shall be subject to adjustment as per Regulation 7(7) of the 2014 Tariff Regulations.

9. The Commission directed the petitioner to submit the following information on affidavit with a copy to the respondents by 31.7.2017:-

- a) CMD certificate as required under IEGC;
- b) CEA certificate under Regulation 43 of CEA (Measures Relating to safety and Electric supply) Regulations, 2010 certificate for instant assets;
- c) Details of reason for time over-run and chronology of the time over-run along with documentary evidence in the following format:-

Asset	Activity	Period of activity				Reason(s) for delay
		Planned		Achieved		
		From	To	From	To	



- d) Form 4A "Statement of Capital Cost" as per Books of accounts (accrual basis and cash basis separately) for the Asset. Indicate amount of capital liabilities in Gross Block.
- e) Year-wise discharge of the initial spares during the period.
- f) Documents in support of Interest Rates and/or Repayment Schedules (as per Form 9C) of "BOND-XLI-CHILD-1" and "SBI-10000" loan. If there is any default in interest payment of loan, provide the details.

10. The information sought above is in terms of the Commission's order dated 6.5.2016 in Petition No.8/SM/2016, which has not been filed by the petitioner. The petitioner shall ensure that the above information is filed within the due date mentioned.

11. The parties are directed to complete the pleadings by 25.8.2017. The matter shall be listed on 12.9.2017.

12. The petitioner and the respondents are directed to comply with the above directions within the specified dates.

sd/-  
**(M.K. Iyer)**  
Member

sd/-  
**(A.S. Bakshi)**  
Member

sd/-  
**(A.K. Singhal)**  
Member

sd/-  
**(Gireesh B. Pradhan)**  
Chairperson

